PART III

GOVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE, PUNJAB, PATIALA

NOTIFICATION

The 31st March, 2015

No. G.S.R. 14/P.A.1/1914/Ss.21 and 59/Amd. (28)/2015.-In exercise of the powers conferred by clause (d) of sections 21 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.12/PA.1/1914/S.9/ 2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Brewery Rules, 1956, namely: -

- (1) These rules may be called the Punjab Brewery (Amendment) Rules,
 - (2) They shall come into force on and with effect from the first day of April, 2015.
- In the Punjab Brewery Rules, 1956 (hereinafter referred to as the said rules), in rule 5, in clause (a), for the words "fifty lac rupees", the words 2. "sixty lac rupees" shall be substituted;
- In the said rules, in rule 8,-3.
 - for sub-rule (1),- the following sub-rule shall be substituted, namely:-
 - "(1) A license granted under these rules, shall be valid for a period not exceeding one year upto 31st day of March of the financial year following the day of grant unless it is cancelled, determined or surrendered earlier. The said license shall be renewable by the Financial Commissioner on an application made by the licensee after a period of three years. Although, the license is renewable after a period of three years, yet a fee of rupees forty five lac shall be deposited by the licensee annually. However, if a license is issued

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at any time during the financial year, then the licensee shall have to pay full fee for the license; and

(ii) in sub-rule (2), in the existing proviso, for the sign ":", the sign ":" shall be substituted and thereafter the following provisos shall be added, namely:-

"Provided further that if fee for the renewal of the license is not deposited before 31st March, the licensee shall pay an interest @ 12 percent per annum on delayed payment of renewal fee:

Provided further that if the Brewery violates any provision of the Punjab Excise Act, 1914 and rules made thereunder, the Brewery shall be closed immediately for 15 days for first violation and for one month for second violation after following due procedure. In case of third violation, the license shall be cancelled after following the required and mandatory procedure."

ANURAG VERMA,

Excise Commissioner, Punjab.

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